

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

CP No. 571/241/HDB/2019

AND

IA(CA) 12/2024 & Miscellaneous Application/4/2021 in

CP No. 571/241/HDB/2019

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mrs. Arpita Singh

...Petitioner

AND

Shivas Autocomp Procurements India Pvt Ltd & 4 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 571/241/HDB/2019

For hearing, as a last chance, call on 14.08.2024.

IA(CA) 12/2024

Order pronounced. This application is allowed. The applicant shall carryout the amendments within one week from today and file neat copy within three days thereafter, in default of complying either of the conditions this application stands dismissed. Neat copy be served on the other side within three days after the completion of the amendments and additional pleadings if any by the respondents in the Company Petition shall be filed within 10 days thereafter.

Accordingly, **this application is allowed and disposed of.**

Miscellaneous Application/4/2021

Learned Counsel Mr Ravi Krishna Kanth, for Respondent/SFIO present physically and stated that he has been appointed as counsel for 7th respondent as such he has filed his authorization and also prayed that hence forthwith his name be printed as counsel for Respondent No.7. Let the Court Officer check the authorization and, let the name of the learned counsel Mr Ravi Krishna Kanth, henceforth be printed for Respondent No.7. For hearing, call on 14.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)